## [श्री कंवर लाल गुप्त]

बना दो और किसी की ग्रगर गर्दन कटवानी हो तो कटवा लो। इस तरह के जो जजेज हैं उनको मैं बताना चाहता हूं कि हवा के साथ रहना ठीक नहीं है क्योंकि ग्राप सोसायटी के लिए रेस्पांसिबल हैं। सबसे बड़ी कोर्ट तो सुप्रीम कोर्ट है लेकिन जनता की कोर्ट उससे भी बड़ी है जिसके प्रति ग्राप भी, मैं भी ग्रीर जजेज भी । जिभ्मे-वार हैं।

ग्रन्त में मैं इस विधेयक का समर्थन करते हुए मांग करता हूं कि ऐसे लोगों को एप्याट मेंट मिलनी चाहिए जोकि जुड़ी-शियल व्यू लेकर चलें न कि हवा के रुख के साथ चलें । मैं भी रूलिंग पार्टी का सदस्य हूं लेकिन मैं चाहता हूं कि जजेंज देश के निर्माण के लिए, देश के प्रजातन्त्र के लिए ऐसी परम्परायें डालें, इस प्रकार से ग्रपने इन्टरप्रिटेशन दें जिससे जमहूरियत ग्रीर प्रजातन्त्र ग्रीर ज्यादा गहराई में जाऐ उन कि उस पर कुटाराघात हो । इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

## 15.32 hrs.

PAPERS LAID ON THE TABLE—Contd.

MR. DEPUTY-SPEAKER: Mr. Bahuguna wants to intervene.

THE MINISTER FOR PETRO-LEUM AND CHEMICALS AND FER-TILISERS (SHRI H. N. BAHU-GUNA): I must express my sincere regrets for not being here when I was called to lay the papers. I was under the impression that the papers would be laid after the Bill was processed. Meanwhile some changes took place. Therefore, I must beg your parden for not being present here when my name was called.

SHRI SOMNATH CHATTERJEE (Jadavpur): You are excused.

OIL INDUSTRY (DEVELOPMENT) AMEND-MENT RULES, 1977, ANNUAL REPORT AND REVIEW OF OIL INDUSTRY DEVELOP-MENT BOARD, NEW DELHI WITH AUDITED ACCOUNTS FOR 1976-77.

SHRI H. N. BAHUGUNA: I beg to lay on the Table—

- (1) A copy of the Oil Industry (Development) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 742(E) in Gazette of India dated the 13th December, 1977, under subsection (3) of section 31 of the Oil Industry (Development) Act, 1974. [Placed in Library. See No. LT-1408/77].
- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the Year 1976-77, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29 (2) (e) of the Oil Industry Development Rules, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report. [Placed in Library. See No. LT-1409/77].

Annual Report and Review of Oil and Natural Gas Commission for 1976-77, Reviews and Annual Reports of Hindustan Organic Chemicals Ltd., Rasayani, Indian Oil Corporation Ltd. Bombay, and Engineers India Ltd., New Delhi for 1976-77 with Audit Reports.

SHRI H. N. BAHUGUNA: On behalf of Shri Janeshwar Mishra, I beg to lay on the Table:

(1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions of the Oil and Natural Gas Commission for the year 1976-77 and of its subsidiary company Hydrocarbons India Limited, New Delhi for the year 1976, under sub-